

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-105**  
(IB)-314(PB)/2017  
New IA/1678/2024

**IN THE MATTER OF:**

ICICI Bank Limited

**Vs.**

M/s. Tirupati Inks Ltd & Ors.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 7 of (IBC) in Liq.

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**New IA/1678/2024:-**

This is an application filed by the Liquidator in terms of Regulation 44(2) of the IBBI (Liq. Process) Regulations, 2016 seeking further extension for the liquidation process. Heard the submissions made by the Ld. Counsel on behalf of the Liquidator. Keeping in view the facts and circumstances of the case, further extension of four months w.e.f. 27.03.2024 is granted. The Liquidator is directed to complete the liquidation process within the extended time. With these observations, the present application i.e. New IA/1678/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**